

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 01
(IB)-1888(PB)/2019

IN THE MATTER OF:

L & T Housing Finance Ltd.

.... Applicant/petitioner

v.

MSA Developers Pvt. Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 09.08.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S.K MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner

Mr. Raghav Maini, Mr. Abhay Pratap Singh &
Mr. Vaibhav Singh, Advs.

For the Respondent

ORDER

On account of stay of proceedings before this Tribunal by the Hon'ble Supreme Court and the matter having been reserved, we defer the order to 21.08.2019.

Sd/-

(M.M. KUMAR)
PRESIDENT

Sd/-

(S.K MOHAPATRA)
MEMBER (TECHNICAL)